

- (b) if so, the details thereof;
- (c) whether this population is lesser than the population estimated by the Mandal Commission; and
- (d) if so, the reasons for decrease in the population?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) No, Sir.

(b) to (d) Does not arise.

District Disability Rehabilitation Centres in Andhra Pradesh

837. SHRI M.V. MYSURA REDDY:
SHRI NANDAMURI HARIKRISHNA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of District Disability Rehabilitation Centres in the State of Andhra Pradesh (A.P.);
- (b) the details of schemes that are being implemented in Andhra Pradesh under Persons with Disabilities Act, Deendayal Disabled Rehabilitation Scheme, Assistance for Disabled Persons for purchase of Aids and Appliances, etc. during the last five years, year-wise and scheme-wise; and
- (c) the number of beneficiaries of the above schemes in the last five years, year-wise and scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) There are four District Disability Rehabilitation Centres in the State of Andhra Pradesh.

(b) During the last five years, the following Central Schemes of the Ministry for the welfare of persons with disabilities are being implemented in different States including the States of Andhra Pradesh:—

- (i) Under the Scheme for implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, funds are released for providing rehabilitation services, creation of barrier-free environment in public buildings etc.
- (ii) Under the Assistance to persons with disabilities for purchase/fitting of Aids and Appliances Scheme, assistance is provided to the needy disabled persons in procuring and fitment of aids and appliances for their physical, social and psychological rehabilitation. During the year 2007-08 and 2008-09, when State specific notional allocation had been made under the scheme, Rs. 15.29 crores and Rs. 13.37 crores had been released for the State of Andhra Pradesh.

- (iii) Under Deendayal Disabled Rehabilitation Scheme (DDRS), funds for the welfare of persons with disabilities are provided to the non-governmental organizations for projects like Special Schools, Vocational Training Centres, Half Way Homes, Community Based Rehabilitation Centre, Early intervention Centres, Rehabilitation of Leprosy Cured Persons etc. Under this scheme, in 2004-05, 2005-06, 2006-07, 2007-08 and 2008-09, Rs. 7.00 cores, 15.11 crores, 15.00 crores, 18.08 crores and Rs. 13.18 crores respectively had been released for the State of Andhra Pradesh.
- (iv) Under the new scheme of Incentive to the Employers in Private Sector for providing employment to persons with disabilities, effective from 01.04.2008, the employers contribution for Employee's Provident Fund (EPF) and the Employee's State Insurance (ESI) for providing employment to the physically challenged persons in the private sector with a monthly salary upto Rs. 25,000/- is provided for 3 years, by the Government.
- (c) During the year 2004-05, 2005-06, 2006-07, 2007-08 and 2008-09, the number of beneficiaries covered in the State were 21411, 13305, 12303, 34103 and 37484 respectively.

**Artificial Limbs Equipment Supply Scheme in
Madhya Pradesh and Chhattisgarh**

†838. SHRI MOTILAL VORA:
SHRI SATYAVRAT CHATURVEDI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the allocation fixed for the year 2008-09 for Madhya Pradesh and Chhattisgarh under the Artificial Limbs Equipment Supply Scheme;
- (b) amount of proposal received from respective States against the fixed allocation; and
- (c) the number of voluntary organizations of Madhya Pradesh and Chhattisgarh alongwith quantum of amount sanctioned to them under this scheme by Government of India?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) No Scheme with the nomenclature of Artificial Limbs Equipment Supply Scheme is being implemented. However, under the Scheme of Assistance to Disabled Persons for Purchase/fitting of Aids/Appliances (ADIP Scheme), proposals for Rs. 187.88 lakhs were received and Rs. 22.25 lakhs were sanctioned in Madhya Pradesh to three NGOs. In respect of Chhattisgarh, proposals for Rs. 178.25 lakhs were received and Rs. 16.50 lakhs were sanctioned to three DDRCs.

†Original notice of the question was received in Hindi.